

FORM A PUBLIC ANNOUNCEMENT

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India
(Insolvency Resolution Process for Corporate Persons) Regulations, 2016)
FOR THE ATTENTION OF THE CREDITORS OF M/S.MOREVISAS IMMIGRATION
SERVICES PRIVATE LIMITED.

RELEVANT PARTICULARS

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|-----|---|---|
| 1. | Name of corporate debtor | M/S. MOREVISAS IMMIGRATION SERVICES PRIVATE LIMITED. |
| 2. | Date of incorporation of corporate debtor | 26.08.2013 |
| 3. | Authority under which corporate debtor is incorporated / registered | ROC HYD |
| 4. | Corporate Identity No. / Limited Liability Identification No. of corporate debtor | U74900TG2013PTC089677 |
| 5. | Address of the registered office and principal office (if any) of corporate debtor | H.No.8-2-293/82/A/1259, Road No.36, Jubilee Hills, Hyderabad-500033, Telangana. |
| 6. | Insolvency commencement date in respect of corporate debtor | 27.08.2019, Being the date of uploading the order by NCLT Hyderabad (04.09.2019 certified copy received from NCLT) |
| 7. | Estimated date of closure of insolvency resolution process | 23.02.2020 (180 days from the insolvency commencement date i.e from 27.08.2019) |
| 8. | Name and registration number of the insolvency professional acting as interim resolution professional | VINAY TOTLA IBBI/IPA-003/IP-N00214/2018-2019/12460 |
| 9. | Address and e-mail of the interim resolution professional, as registered with the Board | 102, Vijaya Durga Mansion, Opp: Aditya Imperial Heights, Hafeezpet, Hyderabad-500049. vtotla@gmail.com |
| 10. | Address and e-mail to be used for correspondence with the interim resolution professional | As above. |
| 11. | Last date for submission of claims | 18.09.2019 (14 days from the date of receipt of order by IRP) |
| 12. | Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional | Not applicable |
| 13. | Names of Insolvency Professionals identified to act as Authorized Representative of creditors in a class (Three names for each class) | Not applicable |
| 14. | (a) Relevant Forms and (b) Details of authorized representatives are available at: | Website: https://ibbi.gov.in/home/downloads Physical address - Not Applicable |

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a Corporate Insolvency Resolution Process of **M/S. MOREVISAS IMMIGRATION SERVICES PRIVATE LIMITED** on **27.08.2019** (*Order made available on 04.09.2019).

The Creditors of **M/S. MOREVISAS IMMIGRATION SERVICES PRIVATE LIMITED** are hereby called upon to submit their claims with proof on or before 18.09.2019 to the Interim Resolution Professional at the address mentioned against entry No. 9.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties

Sd/- VINAY TOTLA

Interim Resolution Professional

IBBI/IPA-003/IP-N00214/2018-2019/12460

Date: 05.09.2019

Place: HYDERABAD